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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 128/(MAH)/2009

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES:



Mr. Ajit Dugal

V/s.

M/s. Seema Hotels & Resort Limited

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Aditya Parub i/b Manoj Mushi, Petitioner, for Respondent		
2.	CHERANJAN KUMAR (ADU) (BANK PERSON) DIRECTOR GSD E-Commerce Ltd.	In Ajit Dugal GSD E-Commerce Ltd.	

ORDER

TCP No. 128/397-398/NCLT/MB/MAH/2009

The Counsel for the Petitioner as well as the Respondent are present.

At request of the parties on consent, list this matter on **22.01.2018**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)